GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT **LOK SABHA UNSTARRED QUESTION NO. 1228**

TO BE ANSWERED ON 08TH DECEMBER, 2025

LABOUR EMPLOYMENT AGENCIES FOR OVERSEAS

1228. DR. GANAPATHY RAJKUMAR P: SHRI THIRU THANGA TAMILSELVAN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- the details of the private sector Labour recruitment/employment (a) agencies that have been approved for specific purposes i.e. for overseas demand registered with the Government as on date;
- (b) whether any Standard Operating Procedure (SOP) has been issued to start and operate such recruitment/employment agencies in the country for overseas recruitment;
- if so, the details thereof; (c)
- (d) whether the Government is aware of the fact that many overseas agencies have been misleading/cheating unemployed persons/employment seekers by giving them false assurances of decent job in good companies with high salaries etc. in Gulf countries and charging more money as consulting fee from them:
- if so, the details thereof; (e)
- (f) whether the Government has received any complaints against such overseas recruitment agencies; and
- if so, the details thereof? (g)

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE)

(a) to (g) As on 01.12.2025, a total of 2,436 recruiting agents have been registered with the Ministry of External Affairs and their details are available online (emigrate.gov.in).

As per Section 10 of the Emigration Act, 1983, no person/agency can function as Recruiting Agent (RA) without a valid Registration Certificate (RC) issued by the Registering Authority i.e. Protector General of Emigrants (PGE). The process of registration of RA is governed by the Sections 11 and 12 of Emigration Act, 1983 and Rules 7 to 10 of the Emigration Rules, 1983. The whole process of registration is done online through a web-based application i.e. eMigrate portal which brings all the stakeholders, including the RAs, Foreign Employers (FEs) and the prospective emigrants on a common platform. As per the Emigration Rules 1983 (as amended from time to time), no RA shall collect from the prospective emigrant the service charges more than the prescribed amount, in respect of services rendered by it to that emigrant and the RA shall issue a receipt to the emigrant for the amount collected by it in this regard. Whenever, any complaint against a registered RA is received, a Show Cause Notice (SCN) is issued to the concerned RA, under Section 14 of the Emigration Act, 1983, directing them to resolve the complaint. In case, the RA fails to respond to the SCN or reply is not found to be satisfactory, their RC can be cancelled or suspended for 30 days as per Section 14(2) of the Emigration Act, 1983. The order of suspension can be revoked by the Competent Authority only after consultation with all the stakeholders and after ensuring that the complaint has been fully resolved to the satisfaction of the complainant. Ministry of External Affairs also publishes a list of unregistered RAs on the eMigrate portal. Advisories/alerts on fraudulent/illegal recruiting agencies are also hosted on this portal. Ministry of External Affairs also takes action against illegal migration through unregistered/illegal RAs with the support of concerned State Governments.

Government accords utmost priority to the welfare of the prospective emigrants. As and when complaints against the illegal agents/dubious firms luring Indian youth in false recruitment offers through various channels are received, such matters are referred to the State police for investigation and prosecution under the relevant legal provisions of the Bharatiya Nyaya Sanhita (BNS) and other legislation in place including the ones enacted by the some State Governments. In the cyber domain, action is also taken against illegal recruiting agents in association with Indian Cybercrime Coordination Centre (I4C), MHA and State Police authorities. Requests to take down social media posts of illegal Recruiting Agents from all over India have been regularly shared with I4C.

Ministry of External Affairs also issues advisories through eMigrate portal, social media handles and other modes of publicity about the perils of fake job rackets and ways to prevent the same. Till October 2025, a total of 3,505 unregistered agents in country have been notified on the eMigrate portal. The awareness campaign on safe and legal migration through eMigrate portal is carried out by the Ministry of External Affairs across the country from time to time by conducting workshops, trainings, information sessions, digital campaigns for media officials enforcement police and law agencies, administration, aspiring recruiting agents, entrepreneurs and general public. During these sessions awareness on emigration regulations, schemes beneficial for emigrants like Pravasi Bharatiya Bima Yojana (PBBY), Pre-Departure Orientation Training (PDOT), eMigrate portal and various advisories issued by Indian Embassies are brought to the notice of all stakeholders including job seekers, and advise them to verify all antecedents of Recruiting Agents before accepting any kind of employment offer and not be enticed and entrapped in the fraudulent job offers.
